ITEM NO.53 COURT NO.5 SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).196/2001

PEOPLE'S UNION FOR CIVIL LIBERTIES Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(With appln.(s) for impleadment and directions and exemption from filing O.T. and permission to file an application for clarification/modification of court's order and intervention and permission to appear and argue in person and extension of time and office report)

WITH
SLP(C) No. 17453/2006

SLP(C) No. 1538/2009

W.P.(C) No. 277/2010

SLP(C) No. 10654/2012

SLP(C) No. 142/2013

W.P.(C) No. 277/2015
(With appln.(s) for exemption from filing O.T.)

CONMT.PET.(C) No. 99/2009 In W.P.(C) No. 196/2001
(With appln.(s) for exemption from filing O.T.)

Date : 10/02/2017 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE PRAFULLA C. PANT

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SANJAY KUMAR
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Ms. Kiran Bhardwaj, AOR

Ms. A. Subhashini, Adv.

UPON hearing the counsel the Court made the following

O R D E R

W.P.(C) No.196/2001

In view of the passage of the National Food Security Act, 2013, nothing further survives in this petition. It is accordingly disposed of.

In case the petitioner has any grievance with regard to the implementation or otherwise of the National Food Security act, 2013, he may file a fresh petition.

In view of the disposal of the writ petition, all pending applications including applications for impleadment/intervention are disposed of.

W.P.(C) No. 277/2015

This writ petition is confined only to prayer (j) which reads as follows:

> **"j. For an order directing all States and UTs to pay the maternity benefit of not less than Rs.6000 to all pregnant women and lactating mothers with effect from 5.7.13 in accordance with Section 4(b) of the National Food Security Act."**

Learned Additional Solicitor General says that though counter affidavits were filed in 2015, there have been some further developments which he would like to place on record. Accordingly, additional affidavit be filed by the Union of India within a period of four weeks.

List the matter on 22nd March, 2017.

The Registry will presently not accept any affidavit filed by any of the State Government/Union Territory.

W.P.(C) No. 277/2010

We are not inclined to further continue with this matter.

The writ petition is dismissed.

SLP(C) No. 17453/2006, SLP(C) No. 1538/2009, SLP(C) No. 10654/2012, SLP(C) No. 142/2013 and CONMT.PET.(C) No. 99/2009 In W.P.(C) No. 196/2001

We are not inclined to further continue with these matters.

The special leave petitions and the contempt petition are dismissed.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER